ABSTRACT OF THE PROCEEDINGS

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Council of the Governor General of India,

LAWS AND REGULATIONS

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THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS.

1893

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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Acts of Parliament 24 & 25 Vict., cap. 67, and 55 & 56 Vict., cap. 14.

The Council met at Viceregal Lodge, Simla, on Thursday, the 21st September, 1893.

PRESENT:

His Excellency the Viceroy and Governor General of India, G.C.M.G., G.M.S.I., G.M.I.E., presiding.

His Honour the Lieutenant-Governor of the Punjab, K.C.S.I.

His Excellency the Commander-in-Chief, K.C.B., G.C.I.E., V.C.

The Hon'ble Sir P. P. Hutchins, K.C.S.I.

The Hon'ble Sir D. M. Barbour, K.C.S.I.

The Hon'ble Sir A. E. Miller, Kr., Q.c.

The Hon'ble Lieutenant-General H. Brackenbury, C.B., B.A.

The Hon'ble Sir C. B. Pritchard, K.C.I.E., C.S.I.

TRIBUTARY MAHALS OF CUTTACK BILL.

The Hon'ble SIR ALEXANDER MILLER moved that the Bill to make provision for certain matters connected with the Tributary Mahals of Cuttack be taken into consideration. He said that, as he had explained the gives day, the Bill was a very short and practically a formal Bill, and he now mought that there was no necessity for putting Hon'ble Members to the trouble of referring it to a Select Committee.

The Motion was put and agreed to.

The Hon'ble SIR ALEXANDER MILLER also moved that the following amendments be made in the Bill, namely:—

- (1) that the expression "Tributary Mahals of Orissa" be substituted for the expression "Tributary Mahals of Cuttack" in the title, preamble and sections 1 and 3 of the Bill;
- (2) that the expression "Tributary Mahal in Orissa" be substituted for the expression "Tributary Mahal in Cuttack" in clause (a) of sub-section (1) of section 4 of the Bill.

[Sir Alexander Miller.] [21st September, 1893.]

He said:—"The Bengal Government have represented that the expression 'Tributary Mahals of Cuttack' is an antiquated one, and that these places are better known as the 'Tributary Mahals of Orissa.' They desire, therefore, that the word 'Orissa' be substituted for the word 'Cuttack', wherever it occurs in the Bill.

"That is, I think, the shortest way of stating the amendments."

The Motion was put and agreed to.

The Hon'ble SIR ALEXANDER MILLER also moved that the Bill, as amended, be passed.

The Motion was put and agreed to.

The Council adjourned to Thursday, the 5th October, 1893.

S. HARVEY JAMES,

SIMIA;

The 22nd September 1893.

Secretary to the Government of India, Legislative Department.